

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
C.P. (IB) No.96/BB/2024

IN THE MATTER OF:

M/s. New Delhi Television Ltd. ... Petitioner
Vs.
M/s. Multi-Verse Technologies Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 24.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dharmendra C. with Shri Abraham J.
& Ms. Ayushi G.

ORDER

1. Heard the Ld. Counsels for the Petitioner.
2. Issue Notice to the Respondent/Corporate Debtor. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Managing Director of the Respondent Company and also on the Respondent Company along with Company Petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within two weeks.
3. A period of two weeks' time is granted to the Respondent for filing reply from the date of receipt of notice and 2 weeks' for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **01.07.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

-Sd-

K. BISWAL
MEMBER (JUDICIAL)